

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

OA/350/156/2018

Date of Order: 15.05.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Shri Harisadhan Khan, son of late Kalipada Khan, aged about 46 years, working as GDSBPM cum GDSMD at Moira colliery B.O under Asansol Division presently under put-off duty and residing at Vill. & P.O Baktarnagar, P.S Raniganj, Dist. Paschim Bardhaman, Pin – 713321 Via Andal (W.B).

--Applicant.

-Versus-

1. Union of India, service through the Secretary, Ministry of Communication and I.T., Dak Bhawan, New Delhi – 110001.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, C.R Avenue, Kolkata – 700012.
3. Director of Postal Services, Office of the Chief P.M.G., West Bengal Circle Yogayog Bhawan, C.R Avenue, Kolkata – 700012.
4. Sr. Superintendent of Post Offices, Asansol Division, P.O & P.S Asansol, Dist. Paschim Bardhaman, Pin – 713301.
5. Asst. Superintendent of Post Offices, Durgapur Sub-Division, under Asansol Division, Paschim Bardhaman, Durgapur – 712203

---Respondents.

For the Applicant : Mr. J.R Das, Counsel

For the Respondents : Mr. M.K Ghara , Counsel

O R D E R(Oral)

Per : Mrs. Manjula Das, Judicial Member:

Ld. counsel for the applicant submits that the application has been filed under Section 19 of the AT, Act, 1985 seeking the following relief:

- (i) “ An order directing the respondents to cancel, rescind withdraw or set aside the purported order of put off duty since being issued without due application of mind.
- (ii) An order directing the respondent authority to allow the applicant to join his duties at his existing post and status on revoking of the said

purported order of put off duty, on immediate basis.

(iii) An order directing the respondents to release the due put off duty allowance, Nominee allowance due for 88 days, leave to operate his SB A/c for all purpose as also his due Annual Bonus for the interest of justice.

(iv) An order directing the respondents to place all the relevant records before the Hon'ble Bench with copy to the Ld. Advocate for the applicant for concessionable justice.

(v) Any other order/orders, further order/orders as to this Hon'ble Tribunal may seem fit and proper."

2. In due compliance to Tribunal's order, the applicant has got the relief as has been submitted by ld. counsel for the respondents by producing document of the department by which the Post Master Raniganj H.O vide order dated 11.4.18 deposited the amount of Rs. 21440/- to the applicant's account.

3. A copy of the document (acquaintance roll) submitted by Mr. Ghara, ld. counsel for the respondents shall be kept in record.

4. Mr. J.R Das, ld. counsel for the applicant submits that although the applicant has drawn the amount, however the bank has ceased his bank account.

M.K Ghara, ld. counsel for the respondents, denied the submission made by Mr. J.R Das, ld. counsel for the applicant and submits that the department has not ceased the bank account.

5. In view of that, the applicant is at liberty to approach the authority for clarifications from the department end.

6. Since the matter is already redressed, the O.A stands disposed of as being infructuous.

(Manjula Das)  
Member (J)

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